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ran. If they cone in majority, we will have no objection. Let Shri Vipivee Ji also have a first - hand kvrtfledfe of Shri Lal^enda. We WJ are veiw'tng the implementation of the Accord with keenest interest and with all attention. this Accord is will lat implemented in to':o. As regards other accords, whether it is P u y ib Accord 01 Assam Accord, I will b; willing to have a discussion if the hon. Members so desire. We are open to this House and the other House. We are open to the guidance by this House. I thank the hon. Members who have participated. After the clarification, I hope Shri Vajpayee Ji will also join me in welcoming the Accord in the best interest of the country and for the strength and unity of the people and the country and also for the integrity of the BJP will not lag country. I hope behind in complimenting the Government and especially the Prime Minister Shri Rajiv Gandhi for having sigaed this Accord. «

Collision between 28 up Gorakhpur-Hatia Express and BPTG goods train at Gomoh Station of Eastern Railway on a 1 st July, 1986

THE MINISTER OF STATE IN DEPARTMENT RAILWAYS(SHRI MADHAVRAO SCINDIA): Sir, I deeply regret to apprise the House of an unfortir 1 collision between 28 up Gorakhpur-Hatia Maurya Express and a goods train at Gomoh Junction of Eastern Raiiway at 5.23 hours today. As a result of this collision as per the information received so far, 9 passengers lost their lives and 19 sustained injuries. 16 of the injured . have "been taken to railway hospital at Dhanbad and the three others were permitted to resume 'heir journey

after medical attention. prima facie the collision is reported to have occurred due to the driver of the goods train having overshot stop sig na!s. The Driver has been immediately placed under suspension.

Medical relief van was immediately made available and the railway doctors at Gomoh rushed to the site and attended to the injured. In addition, a medical team from Dhan-bad also rushed to the site by road.

Divisional officers from Dhanbad and General Manager, Eastern Railway, accompanied by Senior officers and Commissioner of Railway Safety, Eastern Circle, have rushed to the site from Calcutta.

Ex-gratia payments to the next of the kin of the dead and those injured are being arranged. Necessary arrangements are being made to clear the stranded passengers of 28 Up Express.

This accident will be enquired into by the Commissioner of Railway Safety, Eastern Circle. On receipt of the enquiry report action would be taken against those held responsible for causing this collision.

श्री रामचन्द्र विकल : (उत्तर प्रदेश) : श्रीमन, हिन्दी में स्टंटमेंट नहीं हैं। जब भी स्टोटमेंट मांगते हैं तो प्रायः हिन्दी में नहीं होती जब कि में बरावर कहता रहता हुं। हिन्दी की यह उपेक्षा इस सदन में नहीं होनी चाहिए।

भी माधवराव सिंधिया : इसके लियं औ क्षमाप्राधी हुं अभी अभी जानकारी मिली हैं. अभी तैयार करके लाया हुं। इसवी लिए मैं अमा प्राथीं हुं। आगे से एसा नहीं

SHRI V. GOPALSAMY (Tamil Nadu) : Sir, we appreciate Mr. Scindia who understands our feelings.

भी राम अवधेन सिंह : आपने अफसरौ का मन विगाड दिया है। हे अंग्रेजी में ही

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[श्री राम नवधेश सिंह]

कापको दौंगे। अगर उल्कामन बना रहता तो आपको तो उल्होंने हिन्दों में ही दौना चाहिए था।

श्री माधवराव सिंधिया : जानरेवल सदस्यों से मैं फिर से माफी मांगता हो। अभी मैं नई दिल्ली रोलने स्टोशन से जा रहा हा, जभी 20 मिनट पहले मैं जाया हो..... (ब्यवधान)

This is a very tragic situation. Let us concentrate on the tragedy, on the unfortunate incident that has happened rather than divert our attention to other issues.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Now, Smt. Sushila Rohatgi.

SHRI V. GOPALSAMY: Sir, on a point of order. Are we not permitted to seek clarifications on the statement made by the Railway Minister?

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): He has already explained. He has just come from the station. Whenever he gets the complete information, he will give.

SHRI V. GOPALSAMY: Sir this is the procedure whenever a statement is made, the Member can seek clarifications.

SHRI MADHAVRAO SCIN-DIA: I am prepared to give claifi-cations that the hon. Members would like to ask.

SHRI V. GOPALSAMY: Mr.

Vice-Chairman, Sir, in his statement, the Railway Minister has stated that the collision is reported to have occurred duo to the driver of the goods train having overshot the stop signals. Sir, we have requested the Railway Minister many times that the demands of the running staff, particularly of the drivers should be considered because they are put to over work. And because of the strain of oveiwork, this type of accidents

take place. So, after this, will the Railway Minister take into consideration most of the demands of the running staff, particularly of the drivers who have to work for more than eight hours or 10 hours or 12 hours and because of which such accidents take place? I would also like to know whether the Railway Minister will make a trip to the accident site to expedite the relief work.

SHRI GURUDAS DAS GUPTA

(West Bengal): Sir, while expressing my deep sorrow and sympathy for the bereaved families and for those who have died, I would like to seek a clarification from the hon. Minister of State for Eailways.

Nowdays Railway accidents have become a very regular phenomenon. I remember druring the last session while participating in another debate and while participating in a debate of the Parliamentary Consultative Committee of the Ministry of Railways, I had drawn the attention of the Ministers-at that time there was another Minister also-to this ominous development. We are having accidents every now and then in different parts of the country and most of the accidents are taking place also in the eastern region. In my opinion it is because the security and safety regulations are being mercilessly violated by the railway administration. It is very easy to issue a statement holding a poor driver responsible. I do not know, he may be responsible. But the practice of the railway management and the practice of the Government is to pass over the responsibility to the poor railway workers, put them under suspension and do whatever they like. But the point is this that there have been occasions where the safety and security regulations have been violated by the management at the highest level, not at the lowest level. There have been occasions when the signalling system went wrong on several occasions. There have been occasions when engines which were not fit to run were put on the track by the railway administration. I ask the hon. Minister, while expressing my sympathy for him also, I express my sympathies for those who are dead, to tell me whether priority is going to be given to the question of security a nd safety on the Indian railways and whether he is going to give serious look at this problem.

Statement

PROF. C. LAKSHMANNA (Andhra Pradesh): Mr. Vice-Chairman, Sir, I would like to associate myself with the sympathies for those who are dead. The Minister has stated that ex-gratia payments to the next of kin of those who are dead and injured are being arranged. I would like to know what are the amounts that are being paid to the next of the kin of the dead and those who are injured. Aie these amounts sufficient to meet their immediate requirements under the circumstances? Thank you.

B. SATYANARAYAN SHRI REDDY (Andhra Pradesh) : Mr. Vice-Chairman, Sir, I associate myself with the sentiments expressed by other Members for those who aie dead and those who are injured in the railway accident. With regard to those who have been killed, I would like to know from the Minister one point. These accidents are taking place very often. Recently we have read in the press that there was an accident between a bullock cart and a moving train. Similarly there was another accident between a bus and a train. Such accidents are taking place very often and especially on unmanned level May I know from crossings. lion. Minister what steps are being taken by the Government and the railway administration to prevent ? Whenever an place the Minister such accidents accident takes comes here with a statement but that is not sufficient. We want to know what concrete steps the Government is taking to prevent such accidents.

SHRI DIPEN GOSH (West Bengal) : Mr. Vice-Chairman, Sir, I want to seek a clarification on one

point which has been referred to in the statement of the Minister of State for railways. It has been mentioned and I quote: "Prima facie, the collision is reported to have occurred due to the driver of the goods train having overshot singnals. The driver has the stop immediately-placed been under suspension.". I want to know who had reported this authority of the disciplinary the driver concerned that the driver had overshot the And whether before placing singals. the driver under suspension on the ground of such report that he had overshot the stop signals whether any investigation or examination had been made that his overshooting the stop signals, was due to the failure of the brakes ro due to human failures?

by Minister

SHRI MADHAVRAOSCINDIA: I more than share the anguish of the House on the occurrence of this very tragic accident. It has been our endeavour since April 1985 to give rail safety utmost priority and to keep the interest of rail safety supreme, above all other interests in the working of the then Railway now Railway Department. Ministry, Under the former Railway Minister, a tenpoint safety plan and an action plan had also been instituted and it was 'put into operation with great vigour which included things like safety guidance, safety counselling, creating safety discussions, seminars, at consciousness, all levels not just at senior levels but right down the levels to our man on the spot who has to deal with the situation and slowly this seemed to have been bearing results. I had said in my reply to the Railway budget a few months ago that a significant there has been improvement in the matter of railway accidents in the year 1985-86 as compared to the year 1984-85 but I had also added as a note of caution that it was too early for us in the Railway Department to claim credit for it because it may be that there is a hand of God also which is involved. Therefore, I had said very clearly in my budget speech that before I

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[Shri Madhavrao Scindia]

start claiming en dit for the Railway Department, I would like; to watchsituation a little further and only when the tnnd continues, will at y < s, some eff.ct has taken, and there is a significant improvement b cause of the safety isurts we have taken.

Statement

Sir, an hon. Member just said that the Railway staff is.alwa* ponsible for th< se accidents ami is no improvement, and proportion of the accidents attributable: to the negligence Railway staff is increasing day day. I am afraid, figures do bv not bear that out. I am very glad to inform House that in the year 1985-86 compar d to 1984-85, as far as accidents attributable- to Railway staff aie concerned, in spite of the fact that total kilometrage don Indian Railways in that particular y_t ar has gone up by 14 per cint compared to previous year, attributable to the proportion Railway staff has fall, n by 12 per cent. So there Seems to have been a consciousness created amongst the staff amongst the officers, amongst the gene ral workers of the Railway system and fe el a certain amount of credit certainly is due to them.

As far as Railway accidents are cone rn d, I can quite und< rstand the heated and < motional

which the hon. Me mbe r to his Vie ws. I can und rstand be caus aft' r all this is an unfortunate situation when emotions ar> reais d. But again I am afraid I do not take refug behind tl em b' cause in cas s of sucl. a tragedy, quoting figure s is really something which is v ry cold and clinical. But since it has b en rais d that Railway accid nts an going up e v> ry ye ar, I am inform the hon. House that Railway accid-nts in 1963-64 were 1635; in 1981-82 it cam down to 1130; in 1984-85, it was 812 and this y ar, the lumber has ben the low st - v < rr< corded in Indian Railways; it is 717 which is a drop of almost 12

p< r cent, in spite of kilome tragt having gone up. So th(r< has be en improve m< nt and as I said in my budge t sp<. e ch, I would like logo into the next financial yi ar bi fore-starting to giv ere dit to Railway office 1 s and staff. But I am glad to inform the House that in the quarter April-May and June of this year, compan d to ti,c quart; r last ye ar- a year which was the low* st ev< r on Indian Railways as far as Railway accidents are concern t'-h re has bc< n a 30 per C(nt improv in nt. Tl .is shows that the position is impr< Where there we re 219 acrid nts, th< y have come down to 159. Again,. Sir, I fi el very awkward, I f cl ve ry e mbarrasse d to quote these figure s, in an emotional moment lik this, in context of a tragic accident like this. In a situation lik.this, w re a family has lost a husband or a daughte r or a son, figure s off r no consolation. But since the se matt-rs were raised, I thought I would just put the record straigl t.

Then, Sir, as far as the payn en exgratia is concerned, as hon. Members aheady know, this paym< made for immediate expenses. Last year, it was something like, if I am. not mistaken, Rs. 1500 for those who lost their dear ones, Rs. 750 in the case of those grievously injured and Rs. 250 in the case of simple injui they are disci aig d immediate!* have now increased these amounts at d now these are: Rs. 5,000 in the e-ase of death, Rs. 1000 in the case of grievous injuries ard Rs. 250 in the case of simple injuries—this 1 email s tr e same because tl ey are moi e or less scratel es ai d bruises, whei e tl ey are disch ai ged immediately, on the spot. We have increased this. But this should not be confused with the compensatie n amount. In the case of compensation, a Claims Commissioner is ap-ponted in consultation with the State Government. The Claims Commissioner then sits ar d decides on the claims put forward to him by various-parties because there may be a number of successors involved. WI atever instructions he gives us, we just pay ther

compensation. It is a quasi-legal process. Therefore, it does take time because the* e may be a number of contestants for success

Statement

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As far as unmanned level-crossings . it is a fact that the onus of responsibility is entirely on the road user. It is the road user who has a whole set of schedules to follow before he crosses an unmanned railway crossing. But there are people who do not observe these things. In the case of a bus 1 >r a truck, the clear er is supposed to get down, get the bus or the truck to cross and then get back into the bus. Sometimes, these regulations are not observed. Sometimes, unfortunately, accidents do happen. Take, for bullock-carts. example, Somebody mentioned this. Trey just cross the railway line even where there are no manned or unmanned level-cressir gs. Eut I am including all accidents, even those where it is not the responsibility of the railways. These aie unfortunate things where I feel, possibly, some sort of a public education, campaign or some co-ordination with the local authorities who can carry out this sort of campaign will help. As far as unmanned level-crossing accidents and track crossing accidents are concerned, hon. Members would be surprised to know that in advanced countries like the U.S.A. and Japan, the number is more than curs. Now, I am not trying to take re fug' jbehirdthis. There is a lot of sec pe for irr proven, ert ir tl e safety peifcrirar.ee oi tie Irdiar Raiivays. We ha\e achieved ar all-tin e lew. But our aim is to achieve an all-time lower. Therefcie, tleie is sec ft fcr constant improvement ard I am not taking refuge behind these figuies.

As far as the question by the hon. Member is concerred, as to who reported that the driver overshot the step signal, I will crave the indulgence of the hon. Member. I do not have the complete information yet. It is a prime facie report. I will try to get back to you in the evening ii I could get the information by then. As scon as I get the information, I will be able to

tell you what exact procedures were followed. Ever>'single detail will be given to you.

by Minister

SHRI DIPEN GHOSH: Now, you asked the Safety Commissioner to enquire into the accident and fix up responsibility. In the meantime, you have suspended the driver on the basis of the prima facie report that he had overshot the signal. I would like to know whether this act of the di iver in overshooting the signal was due to human failure or engine brake failure. As you know, in the goods trains also, there are defective brakes. We have seen such instances when we travel even in the case of Raidhani Express. Now, on the basis of the prima facie report only, pending an enquiry by the Safety Commissi or.er, you have suspended the driver and you are reporting it to Parliament. I would like to know who gave the prima facie repr to the disciplirary authority and 1 fore suspending the driver, wheth er il. e disciplinary authority satisfied himself that it was only due to human failure and not brake failure?

4 P.M.

SHRI MADHAVRAO SCINDIA:

Hon. Member's question is extremely pertinent. I understand the thrust of it ai d I have just been informed that the brake was found to be satisfactory. But there may be other aspects of the matter. I will enquire into this aspect of the accident and I will personally communicate to yt u as soon as I get the information. Thank you.

MR. DEPUTY CHAIRMAN: Now. the Indian Electricity (Amendment)

SHRI SATYA PRAK ASH MALA-VIYA (Uttar Pradesl): What about Supplementary Item No. 4—Minister to make a statement on the Commonwealth Games.

MR. DEPUTY CHAIRMAN: We will have it later.